

Central Administrative Tribunal
Principal Bench

(A5)

R.A. No. 160 of 2000
in
O.A. No. 935 of 1995

New Delhi, dated this the 31st May, 2000

HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Shri Vinod Prakash Vs. Union of India & Others

Shri Vinod Prakash .. Review Applicant

Versus

Union of India & others ... Respondents

ORDER (By Circulation)

MR. S.R. ADIGE, VC (A)

Persused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an R.A., applicant has sought to reargue the case which is not permissible in law.

4. The R.A. is rejected.


(Kuldip Singh)

Member (J)


(S.R. Adige)
Vice Chairman (A)

gk